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O A 261/2002

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

28-6-2002

28-6-2002

No steps taken by the
Ld Counsel for the applicant
Therefore put up before the
Bench for further order.

28/6/2002

REGISTRAR

Correct orders of R-2
filed.

For order re: fresh
order to R-2.

Bench

fresh notice issued
to R-2 by Regd/Ad.

28/6/2002

On memo

MA 15/03 for
app. order.
Copy not sent
for order.

Bench

10.01.03

ORDER DATED 10.1.2003.

O.A.NO.261 - 270 of 2002

Heard Mr.B.S.Tripathy, learned
Counsel for the Applicants and Mr.A.K.
Bose, learned Senior Standing Counsel for
the Union of India, appearing for the
Respondents.

Non-payment of the Nursing
Allowance/enhanced Nursing Allowance is the
subject matter of grievance of the Applicants
in all these cases. Now by filing a counter,
Respondents have disclosed that the Head-
quarters of the ARC, Charisatia have already
passed orders for payment of Nursing
Allowance to the Nursing Staff of ARC vide
order NO.Cao.Sectt.UO No.20/8/98-EA.I-2124,
dated 7.10.2002 filed as Annexure-R/1 to the
counter.

In the aforesaid premises, the
grievances of the Applicants in all these
cases having been resolved, these O.As
stand disposed of. However, if the Applicants
are not satisfied with the order dated
7.10.2002 (Annexure-R/1), liberty
is given to them to first agitate
the same through separate representations,
and, I hope, in the event of such representati-
ons are filed, the Respondents will give
due consideration to the same.

With the above, all the OAs
(261-270/2002) are disposed of. With the
disposal of these OAs, MA No.15/03 also
stands disposed of.

MEMBER (JUDICIAL)

1. Mr. A.K. Bose entered appearance.
Memo filed. Accepted. Placed on record.
2. Counter filed by Respondents through Sr.Sc.
Accepted. Placed on record.

10/1/03